

ITEM NO.3

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC 20091/2014

(Arising out of impugned final judgment and order dated 27/02/2014
in WC No. 46537/2010 passed by the High Court of Judicature at
Allahabad)

STATE OF UP & ORS

Petitioner(s)

VERSUS

BALDEO RAJ

Respondent(s)

(With c/delay in filing SLP and office report)

Date: 05/01/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. P.N. Mishra, Sr. Adv.
Mr. Abhishek Kumar Singh, Adv.
Mr. Abhish Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master